

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 114 of 2016

Dated: 2nd June, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:-

Alipurduar Transmission Ltd.

....Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Aniket Prasoon

Counsel for the Respondent (s) :

Counsel for the Appellant (s) : Mr. Aniket Prasoon

Counsel for the Respondent (s) : Mr. K.S. Dhingra

ORDER

Admit. Issue notice. Mr. K.S. Dhingra takes notice on behalf of the respondent and seeks four weeks time to file reply. He may file the same on or before 04.07.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 18.07.2016 after serving copy on the other side.

List the matter on **26.08.2016**.

(I.J. Kapoor)
Technical Member
mk/jp

(Justice Ranjana P. Desai)
Chairperson